

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA No. 1514 OF 2018 IN DFR NO. 3595 OF 2018**

**Dated: 24<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Madamageri Solar Project LL.P & Anr. .... Appellant(s)**  
**Versus**  
**Hubli Electricity Supply Company Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Mr. Shubham Arya

Counsel for the Respondent(s) :

**ORDER**

**IA NO. 1514 OF 2018 (Application for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed.

The application is disposed of.

List the matter on **02.11.2018** subject to curing defects. Meanwhile notice be served on all Interlocutory Applications as well as main Appeal. Dasti, in addition, is permitted.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*mk/kt*